

NO. 20

Order for dismissal or withdrawal or suit. (Rule 163)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

Upon reading the application of dated the day of 19 and the consent signed thereon by and upon the said application being filed this day, it is ordered that this suit be and it is hereby dismissed and it is further ordered that two thirds of the institution allowed to be withdrawn and fee paid on the plaint herein be refunded to the plaintiff and the Prothonotary and Senior Master do issue accordingly a certificate for such refund.

Witness, Chief Justice at Bombay, aforesaid, this day of 19 .

By the Court,
Prothonotary and Senior Master.

Sealer

The day of 19.

Order drawn on the application of Advocate for